

are being taken to promote a new work culture in the steel plants.

**Representation by truck loaders of Giridih Colliery Bihar**

2288. SHRI CHATURANAN MISHRA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that on the basis of a mass representation by truck loaders of Giridih Colliery of Bihar his Ministry has made a departmental inquiry into their conditions; and

(b) if so, what are the findings thereof and what action has been taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJALIAH): (a) Yes, Sir.

(b) The enquiries made by the Regional Labour Commissioner (C) Dhanbad and the Assistant Labour Commissioner (C), Hazaribagh regarding working conditions of the truck loaders in Giridih Project reveal that they are not the employees of the Management of Giridih Project of Central Coal Fields Ltd., but they are self-employed persons. The purchasers of coal who come along with their trucks for lifting the coal sold by the colliery management utilise such truck loaders as are available at the loading point for loading coal in their trucks and make payments to them at negotiated rates.

**Employment of bonded labourers at the Rajasthan Canal Project**

2289. SHRI KRISHNA KUMAR BIRLA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the employment of bonded labourers through contractors at the Rajasthan Canal Project and of their miserable plight; and

(b) if so, what steps have been taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJALIAH): (a) Attention of the Government has been drawn to the report which appeared in the press recently.

(b) Necessary information has been called for from the Government of Rajasthan and on receipt would be laid on the Table of the House.

**Review of Contract Labour Act, etc.**

2290. SHRI KRISHNA KUMAR BIRLA: Will the Minister of LABOUR be pleased to state:

(a) whether Government have made any critical review of the Contract Labour Act and the Inter-State Migrant Workmen Act so as to know the legal loopholes in their application and the extent to which these Acts have become redundant and required a fresh look to make them more stringent, useful and meaningful; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJALIAH): (a) and (b) A batch of amendments to the Contract Labour (Regulation and Abolition) Act, 1970 are being processed. A Seminar on Migrant Workers was organised by the Labour Ministry recently. Recommendations of the Seminar are awaited.

**Licences for import of dry fruits**

2291. SHRI PYARELAL KHANDEWAL: Will the Minister of COMMERCE be pleased to state:

(a) what is the number of import licences issued for the import of dry fruits along with the names of persons/parties to whom such licences were issued and also the dates of issue of such licences;

(b) whether it is a fact that most of these licence holders sell their yearly quota at a premium ranging from 150 per cent to 250 per cent to other per-